

Standard operating procedures for cleaning of sewers and septic tanks

*237.SHRI MD. NADIMUL HAQUE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has released the Standard Operating Procedures (SOPs) for cleaning of sewers and septic tanks for field staff;
- (b) if so, the details thereof;
- (c) whether the procedures are legally enforceable and if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the details of technological interventions brought or introduced by Government for cleaning of sewers and septic tanks?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWARCHAND GEHLOT): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) Ministry of Housing and Urban Affairs which is the administrative Ministry for these issues has informed that the urban sanitation is a State subject and the State Government is responsible to plan, design, execute and operate sanitation schemes in urban areas of the country. Ministry of Housing and Urban Affairs has released Standard Operating Procedure (SOP) for cleaning of sewers and septic tanks on 19.11.2018, which prescribes the procedure for cleaning, its frequency, equipment needed, protective and safety gear to be used, emergency preparedness, procedures to be followed for emergency during inspection and cleaning and also the roles and responsibility of various stakeholders. SOP is a voluminous document and is available in the public domain at http://amrut.gov.in/writereaddata/amrut_SOP.pdf.

(c) and (d) Ministry of Housing and Urban Affairs has further informed that SOP is advisory in nature to guide the States/Union Territories (UTs) and Urban Local Bodies (ULBs) in the process of cleaning sewers and emptying septic tanks in scientific ways.

Ministry of Housing and Urban Affairs has also released Manual of Sewerage and Sewage Treatment Systems, 2013 in which detailed description of various methods of cleaning of sewers and septic tanks are available. This Manual is available in the public domain at <http://mohua.gov.in/publication/latest-manual-on-sewerage-and-sewage-treatment-systems-2013.php>

SHRIMD. NADIMUL HAQUE: Sir, my first supplementary is: I would like to know, whether it is a fact that the rehabilitation schemes for sewers and septic tank cleaners do not include female workers and also whether the definition of manual scavengers given by the Government excludes a large number of other sanitation workers such as those who are cleaning drains.

SHRI MD. NADIMUL HAQUE: Sir, the hon. Minister has not replied about the female workers.

MR. CHAIRMAN: He said, 'worker', which includes female workers.

श्री थावर चन्द गहलोत: सफाई से संबंधित जो भी कर्मचारी हैं, उन सबके लिए योजनाएं बनाई गई हैं, विशेष रूप से सीवरेज टैंक में जो सफाई करते हैं, उनके लिए बनी हैं। इसके अलावा जो कर्मचारी नाली साफ करते हैं, उनके लिए भी योजनाएं बनाई गई हैं। उन सब योजनाओं का लाभ संबंधित कर्मचारियों को देने का प्रयास सरकार और मेरे मंत्रालय द्वारा किया जा रहा है।

SHRI MD. NADIMUL HAQUE: Sir, I would like to know from the hon. Minister whether the Government has released funds under self-employed scheme for rehabilitation of manual scavengers only till September, 2017. If so, why funds have not been released after that? And, a survey has been carried out only in 121 districts out of 600-odd districts. I would like to know as to what the Ministry has done with regard to rest of the districts.

श्री थावर चन्द गहलोत: सभापति महोदय, सफाई कर्मचारियों से संबंधित सर्वे का काम दिसम्बर, 2013 में, जब हाथ से मैला ढोने वाली प्रथा को समाप्त करने वाला कानून बना था, तब से प्रारम्भ हुआ और दिसम्बर, 2014 तक की अवधि उसके लिए नियत थी। कई राज्यों में इसका सर्वे हुआ है और सर्वे के आंकड़े मेरे पास हैं। यदि मैं उन आंकड़ों का उल्लेख करूंगा तो अभी तक 39,485 लोग ऐसे पाए गए जो सफाई कर्मचारी के रूप में कार्य करते हैं। उन्हें हमने rehabilitate करने की कोशिश की है। उनमें से 27,699 को अब तक पुनर्वासित कर दिया गया है। इसके अलावा 13,587 लोगों को skilled training देकर आर्थिक सहायता दी गई है। कुल लगभग 955 करोड़ रुपये की आर्थिक सहायता शुरू से लेकर अभी तक दी गई है। वर्तमान समय में 163 जिलों में, जो 17 राज्यों में हैं, फिर से सर्वे कराने का काम हमने शुरू करवाया है। 25,276 ऐसे लोग पाए गए, जिनमें महिलाएं और पुरुष दोनों शामिल हैं, जो हाथ से मैला ढोने वाली प्रथा के अंतर्गत काम करते हैं, उनमें से 14,612 को हमने rehabilitate किया है।

प्रो. मनोज कुमार झा: सभापति महोदय, यह बहुत महत्वपूर्ण मसला है कि Manual Scavenging Act होने के बावजूद, मेरा इस विषय पर एक Private Member's Resolution भी कल के लिए listed है, compensation देने में पहले तो Standard Operating Procedure पर कोई काम नहीं हो रहा है, लगभग प्रतिदिन हत्याएं सामने आ रही हैं। हत्याओं के बाद हम सहानुभूति प्रकट करते हैं और nominal compensation दे दिया जाता है। ...(व्यवधान)... फिर हमारी सभ्यता आगे बढ़ जाती है।

श्री सभापति: आपका प्रश्न क्या है, वह बताइए। ...**(व्यवधान)**...

प्रो. मनोज कुमार झा: यह हमारी पूरी सभ्यता पर तमाचा है। ...**(व्यवधान)**...

MR. CHAIRMAN: What is your question?

PROF. MANOJ KUMAR JHA: Compensation has to be at par with the risk. Maximum compensation has to be paid to those who die.

श्री थावर चन्द गहलोत: माननीय सभापति महादेय, compensation के संबंध में माननीय उच्चतम न्यायालय ने 1993 में एक निर्णय दिया था, जिसके अनुसार यह आदेशित हुआ था कि सीवरेज टैंक में काम करते हुए जो लोग मर जाते हैं, उन्हें 10 लाख रुपए तक का मुआवजा देने की व्यवस्था सरकार करे। हमारे मंत्रालय ने वह व्यवस्था की है। अभी तक 331 लोग, हमारी जानकारी के अनुसार, सीवरेज टैंक में सफाई करते हुए मारे गए जिनमें से 210 लोगों को हमने 10 लाख रुपए प्रति व्यक्ति की दर से compensation दे दिया है। 47 लोग ऐसे हैं, जिन्हें वहां की राज्य सरकारों ने ठेकेदार से समझौता कराकर, किसी को 3 लाख रुपए दिलवा दिए, किसी को 5 लाख रुपए दिलवा दिए और किसी को 8 लाख रुपए दिलवा दिए। उन सबको भी हम 10 लाख रुपए तक की धनराशि दिलवाने का प्रयास कर रहे हैं। हम संबंधित राज्य सरकारों के साथ मिलकर निरंतर कोशिश करते रहते हैं।

Misappropriation of funds under Post Matric Scholarship Scheme

***238.SHRI SHAMSHER SINGH DULLO:** Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to answer to Unstarred Question 442 given in the Rajya Sabha on the 13th December, 2018 and state:

(a) the details of bonafide students who have suffered due to non-release and misappropriation of funds under the Post Matric Scholarship Scheme for SCs, State-wise, especially in Punjab;

(b) the time given to audit agencies to complete their task in Punjab;

(c) whether the State Government of Punjab had requested for release of funds for Post Matric Scholarships for Scheduled Caste and Scheduled Tribe students during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) to (d) A Statement is laid on the Table of the House.